

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **04.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Niwas Residential & Commercial Properties
Pvt Ltd
Vs
Permier Jet Services Ltd

MAIN PETITION NUMBER : CP(IB)/29(CHE)/2023

(IA/MA) APPLICATION NUMBERS

IA(IBC)/1484(CHE)2024; IA(IBC)/1506(CHE)2024

ORDER

IA(IBC)/1484(CHE)2024

Present: Shri. Amir Bhavani, Ld. Counsel for the Applicant/RP.

This application has been filed to take on record the 3rd Progress of the Status Report for the period from 16.02.2024 to 31.05.2024 in respect of the Corporate Debtor in CIRP.

The report is taken on record, subject to all just exceptions.

IA(IBC)/1484(CHE)2024 is **disposed of**.

IA(IBC)/1506(CHE)2024

IA/1506/2024 has been filed by the Applicant/RP seeking directions to the Registry to cure the inadvertent error in docket proceedings dated 05.06.2024 and upload the revised/actual docket proceedings.

Heard and perused.

This Tribunal on 05.06.2024 on the IA/1315/2024 & IA/803/2024 passed the following order:

IA(IBC)/1315(CHE)2024

Present: Ld. Counsel Shri. Amir Bavani for the Applicant / RP.

None for the CoC despite service.

We have heard Ld. Counsel for the Applicant / RP. This application is for seeking extension of CIRP beyond the period of 180 days for a period of 90 days stating that ten EOIs have been received and there are chances of viable resolution plan.

Though there is no resolution of the CoC recommending extension but seeing the objects of the IBC to have maximization of the value of the assets and to run the Corporate Debtor as a going concern, we allow the extension for another period of 90 days.

IA(IBC)/1315(CHE)2024 is disposed of.

IA(IBC)/803(CHE)2024

Present: Ld. Counsel Shri. Amir Bavani for the Applicant / RP.

Ld. Counsel Shri. Vidit Divya Kumat for the Respondent.

Ld. Counsel for the Respondent submits that whatever the documents are in possession of the Respondents have already been given to the Applicant / RP and except the documents which have been given, Respondents have no other documents.

It is seen from the list of the documents as sought for in the application in Page 39 and 60, we find that there are certain documents which should have been with the Respondents.

Respondents are directed to respond to the documents sought for giving serial wise response along with the Affidavit within two weeks from today.

List the application for response / hearing on 02.07.2024.

Inadvertently, this order was not uploaded and some other order passed in IA/(CA)/70(CHE)/2024; IA/(CA)/71(CHE)/2024 and IA/577/2020 in CP/67/2020 was uploaded as reproduced below:

Present: Ld. Counsel Shri. Anant Merathia for the Petitioner.

Ld. Counsel Shri. Alladi Rahul for the Respondent No. 1.

*Ld. Counsel Ms. Dhanya Dheekshitha for Respondents
No. 7 and 8.*

Ld. Counsel Ms. Abitha Banu for Respondents No. 4 to 6.

Respondent No. 2, 3, 9, 10, 11 and 12 are ex-parte.

*Ld. Counsel for the parties submit that the Respondents No. 2 and 3 had
given some settlement proposal which is being considered by the parties.
Parties also had a meeting on 02.06.2024.*

*Ld. Counsel Shri Anant Merathia submits that two to three weeks time is
required by the Petitioner to respond to the proposal given.*

At request, list the petition and application on 10.07.2024.

This is an inadvertent mistake in uploading of the order dated 05.06.2024.

The Registry is directed to upload the correct order today itself.

With these observations, IA/1506/2024 is **disposed of**.

List IA/803/2024 for hearing on **22.07.2024**.

Ld. Counsel for the Applicant is directed to inform the Respondent / his
Counsel.

**The Registry is also directed to send notice to the Respondent/his
Counsel for the date fixed.**

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)